

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:430

ANSWERED ON:26.04.2005

SUBMISSION OF REPORT BY YOGESH CHANDRA COMMITTEE

Chowdhury Shri Adhir Ranjan;Hasan Chaudhary Munawwar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Yogesh Chandra Committee set up by the Union Government to probe irregularities in land allotments during the tenure of previous Governments has submitted its final report;
- (b) if so, the details thereof;
- (c) the recommendations made by the Committee;
- (d) whether the Union Government has since examined the recommendations;
- (e) if so, the details in this regard;
- (f) the further steps the Government propose to take in this regard;
- (g) whether the Union Government also proposes to make some firm laws with a view to ensuring fair allotment of land in future; and
- (h) if so, the details thereof?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

(a)to(h): A Statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 430 FOR 26-4-2005 REGARDING SUBMISSION OF REPORT BY YOGESH CHANDRA COMMITTEE.

(a): Yes, Sir.

(b): Out of 100 cases of allotment of land made from 1998-99 onwards by Land and Development Office to various religious, socio-cultural organizations, schools and educational institutions, political parties etc., the Committee felt that in 32 cases the allotments were made without due regard to procedure and/or to the merits of the case. The Committee has not made any comments in respect of the remaining 68 cases.

(c): The Committee has suggested that, based on its findings, action may be taken in each case separately, after taking legal opinion on the merits of individual allotment. In regard to the procedure for future allotments, the Committee has recommended that the existing Screening Committee constituted for examining the applications seeking allotment of land should obtain from the administrative Ministry details of the applicants such as antecedents, nature of activity, work performance, audit reports for the past 5 years, need for setting up the office in the National Capital and details of the project and after analyzing the details as well as recommendations of the administrative Ministry, should make a written recommendation to Secretary/Ministry of Urban Development for suitable orders.

(d)to(f): Government has considered the recommendations and all the 32 cases in respect of which the Committee has made some observations, have been referred to the Ministry of Law for advice. Further action will depend on receipt of their advice.

(g)&(h): No new legislation is contemplated. However, the screening of applications for allotment will be made more stringent and allotment procedure transparent.